

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.63/95 in
O.A.1560/94.

Dt. of Decision: 7.12.95.

1. B.Harihara Rao
2. M.Gangadharan
3. S.Sampath Kumar
4. G.V.Ramana Murthy
5. N.Suvarna Kumari
6. D.Krishna

.. Applicants

Vs.

1. Sri V.Kalikavatharam
General Manager, SC Rly,
Rail Nilayam, Sec'bad.
2. Sri R.P.Dubey,
Chief Personnel Officer,
SC Rly, Rail Nilayam,
Sec'bad.

.. Respondents

Counsel for the Applicants : Mr. G.V.Subba Rao
Counsel for the Respondents : Mr. D.Gopala Rao,
SC for Rlys.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

C.P.63/95
in
O.A.1560/94

Date of Order: 7.12.95

ORDER

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri G.V.Subba Rao, learned counsel for the applicants and Shri D.Gopala Rao, learned standing counsel for the respondents.

2. It is stated for the respondents that SLR has been filed against the order in the OA and the same is yet to come up for consideration and the Apex Court has granted stay in the order in OA 600/94 which is similar to the order passed in this O.A.

3. In view of the same, it is just and proper to pass the following order:

(A) If special mention is not going to be made in the Apex Court by the end of February, 1996, for prayer for stay, the same has to be paid with interest at the rate of 12% per annum, from 1.3.96."

4. The CP is ordered accordingly. No costs.

CERTIFIED TO BE TRUE COPY

Sd/- on 14.12.95

Central Administrative Tribunal
Hyderabad Bench
Hyderabad

// TRUE COPY //